

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3441 of 2020

Asraf Ansari Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. R. S. Mazumdar, Senior Advocate

For the Opposite Party : Mr. Sunil Kumar Dubey, A.P.P.

2/14.09.2020 Heard the parties.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is apprehending his arrest in connection with Chandankiyari P.S. Case No. 89 of 2019.

It has been alleged that a pick-up van was intercepted which was loaded with stolen iron poles. The petitioner has been implicated on the confession of co-accused persons namely, Sohan Lal Sinha, Ravindra Paswan, Raju Prasad and Md. Shahrukh Khan.

It appears that similarly situated co-accused namely, Raju Khan @ Ainul Khan has been granted anticipatory bail in A.B.A. No. 3431 of 2020.

Regard being had to the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, the petitioner above named is directed to surrender in the court below within four weeks and pray for bail, and in that event, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Bokaro in connection with Chandankiyari P.S. Case No. 89 of 2019, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)